

MR. SPEAKER: We have some formal business of ten or fifteen minutes. We will complete that formal business and then we will take up the discussion on the subject.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): How much time has been allotted?

[Translation]

SHRI PHOOL CHAND VERMAS (shajapur): Mr. Speaker, Sir, How much time has been allotted for it?

[English]

MR. SPEAKER: I will let you know.

#### OBSERVATION BY SPEAKER

#### Receipt of Notice from High Court of Madhya Pradesh

12.07hrs.

[English]

MR. SPEAKER: I have to inform the House that on 8 June, 1993 a notice was received from the Deputy Register of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why an application seeking ad interim relief filed by the petitioner be not granted.

As per well established practice and convention of the House, the Chairman, standing Committee on External Affairs, was asked not to respond to the notice. I had passed on the relevant papers to the Minister of Law and Justice and Company Affairs for taking such action as he might deem fit to apprise the high court of the correct constitutions position and well established conventions of the House.

Subsequently, on 19 July, 1993 another

notice was received from the Deputy Registrar of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why the petition be not admitted for hearing.

A copy of this notice together with other relevant papers was also forwarded to the Minister of Law, justice and Company Affairs for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

12.08hrs.

#### ANNOUNCEMENTS BY SPEAKER - CONTD.

#### (ii) Recognition of Leader of opposition

[English]

MR. SPEAKER: I have to inform the House that I recognise Shri Atal Bihari Vajpayee, Leader of the Bhartiya Janata party in the Lok Sabha as the Leader of the Oppositions in Lok Sabha with immediate effect in terms of Section 2 of the Salary and Allowances of Leader of Opposition in Parliament, 1977. I would like to extend a very warm welcome to Shri Vajpayeeji. He has always been supporting the parliament in doing the business in a proper manner. I would also like to express our gratefulness to Shri Advaniji who, as the Leader of the opposition, had been supporting the Parliamentary activities in a manner in which the Leader of the Opposition should.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I am grateful for your compliments and I hope the wave of change which has started from this side, would definitely have its impact on the other side too.